THE UTTAR PRADESH HINDU PUBLIC RELIGIOUS INSTITUTIONS (PREVENTION OF DISSIPATION OF PROPERTIES) (TEMPORARY POWERS) $ACT, 1962^1$

[U. P. ACT NO. XXII OF 1962]

Amended by

U. P. Act no. 8, 1965.

U. P. Act no. 28, 1966.

U. P. Act no. 13, 1970.

U. P. Act no. 11, 1971.

U. P. Act no. 17, 1973.

U. P. Act no. 11, 1975.

[Passed in Hindi by the Uttar Pradesh Legislative Council on April 6, 1962, by the Uttar Pradesh Legislative Assembly with amendments on August 9, 1962, again by the Legislative Council with amendments made by the Legislative Assembly together with other amendments made by the Legislative Council on August 29, 1962 und finally passed by the Legislative Assembly with amendments made by the Legislative Council on September 20, 1962.

Received the assent of the President on December 7, 1962 under Article 201 of 'the Constitution of India' and was published in the Uttar Pradesh Gazette, Extraordinary, dated December 15, 1962.]

[AN

ACT

to provide for prevention of dissipation and regulation of transfer of the properties of Hindu Public Religious Institutions in Uttar Pradesh.]²

[Whereas it is expedient to provide for prevention of dissipation and regulation of transfer of the properties of Hindu Public Religious Institutions in Uttar Pradesh.]³

IT is hereby enacted in the Thirteenth Year of the Republic of India as follows: -

Short title, extent and duration

(1) This Act may be called the Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) [***]⁴ Act, 1962.

U.P. Act 1 of 1904

(2) It extends to the whole of Uttar Pradesh.

 $(3) [***]^5$

2.

Repeal of U.P. Act No. 22 of 1962 as reenacted and modified by U.P. Act No. 55 of 1976 The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) Act, 1962 is hereby repealed⁶.

^{1.} For statement of Objects and Reasons see U. P. Gazette, Extraordinary, dated February 9, 1962.

^{2.} Subs. by section 3 of U. P. Act 55 of 1975.

^{3.} Subs. by section 4 ibid.

^{4.} Omitted by section 5 (a) ibid.

^{5.} Omitted by section 5 (b) ibid.

^{6.} This Act is repealed by U.P. Act No. 31 of 2000.